CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No.646/2015 O.A No. 1512/2015

New Delhi this the 19th day of January, 2016

Hon'ble Shri A. K. Bhardwaj, Member (J) Hon'ble Dr. Birendra Kumar Sinha, Member (A)

- Rohtas Kumar, Aged 66 years, S/o Shri Jit Ram, Retired Lift Operator while working Under GE(U), P&M, Ministry of Defence, Delhi Cantt-10, R/o Vill. & PO Begumpur, Opp. Rohini Sector 22, Delhi-86.
- Ishwar Singh, Aged 70 years, S/o Shri Swaroop Singh, Retired Lift Operator while working Under GE(U), P&M, Ministry of Defence, Delhi Cantt-10, R/o Village Sidiprluwa, PO Lowa Kalan, Bhadurgarh (Har.).
- Nafe Singh, Aged 63 years,
 S/o Shri Gordhar,
 Retired Lift Operator while working
 Under GE(U), P&M, Ministry of Defence,
 Delhi Cantt-10,
 R/o H.No.179, Village Matiala, New Delhi-59.
- Chatter Singh, Aged 63 years,
 S/o Sh. Rishal Singh,
 Retired Lift Operator while working
 Under GE(U), P&M, Ministry of Defence,
 Delhi Cantt-10,
 R/o Vill. & PO Badesara, Distt. Bhiwani (Har.).
- Ram Singh, Aged 71 years,
 S/o Sh. Dharam Singh,
 Retired Lift Operator while working
 Under GE(U), P&M, Ministry of Defence,
 Delhi Cantt-10,

R/o H.No.E-97, Pratap Vihar Phase-III, Kirari Sulaman Nagar, Delhi-86.

...Petitioners

(By Advocate : Shri Yogesh Sharma)

Versus

- Shri. G. Mohan Kumar, Secretary, Ministry of Defence, Govt. of India, South Block, New Delhi.
- 2. Sh. J. Sikend Engineer-in-Chief, MES, Army Head Quarters, Kashmir House, New Delhi.
- 3. Sh. N. K. Jain, Commander Works Engineer (Utility), Ministry of Defence, Delhi Cantt.10.
- 4. Sh. Anand Mordecai
 The Garrison Engineer (U) P&M,
 Ministry of Defence, Delhi Cantt.10. ...Respondents

(By Advocate: Mr. Mohd. Muzahir Hussain for Mr. Nasir Ahmed)

ORDER (ORAL)

A. K. Bhardwaj, Member (J)

The O.A No.1512/2015 was disposed of in terms of order dated 08.07.2012 in WP (C) No. 692 of 2012 and Hon'ble Supreme Court in SLP(C) No. 13016/2014 vide judgment dated 05.05.2014.

2. Learned proxy counsel for respondents submits that the Order of this Tribunal has been complied with and the

respondents have passed a speaking order, responding to the Legal Notice served upon them.

- 3. In view of the above, we direct the learned proxy counsel for the respondents to make available a copy of the said order to Mr. Yogesh Sharma, learned counsel for the petitioners today itself.
- 4. The Contempt Petition stands disposed of. Notices issued to the respondents are discharged. No costs. It goes without saying that the petitioners are at liberty to seek redressal of their grievances, if still subsists, in accordance with law.

(Dr. B. K. Sinha) Member (A) (A. K. Bhardwaj) Member (J)

/Mbt/